

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

SERVICE TAX APPEAL No. 51242 of 2018 [DB]

(Arising out of Order in Appeal No. 421-422 (SM) ST/JPR/2017 dated 27/11/2017 passed by Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur)

M/s. Sigar Metal Industries
F-772-C, Road No. 6-D,
V.K.I. Area, Jaipur
(Rajasthan).

...Appellant

Versus

Commissioner of Central Excise & Central GST,
NCRB, Statue Circle, C-Scheme,
Jaipur.

....Respondent

APPEARANCE:

None appeared for the appellant

Mr. Harshvardhan, Authorized Representative for the Respondent

CORAM :

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR.P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: **10/07/2023**

FINAL ORDER No. 50920-2023

DR.RACHNA GUPTA

Appellant herein had applied under Sabka Viswas (Legacy dispute Resolution) Scheme Rules, 2019. The impugned liability stands settled. Discharge Certificate has already been issued. The copy thereof is placed on record and duly acknowledged by the Department. Keeping in view the same and the intent of the aforesaid Scheme, the present appeal is hereby ordered to be dismissed as withdrawn.

[Order dictated & pronounced in the open Court]

**(DR.RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**